

**Criminal cases/Complaints pending against M.Ps
/MLAs**

PUNJAB & U.T.CHANDIGARHH

| Sr.No. | District Name | As on 31.12.2023 |
|---------------|----------------------|-------------------------|
| 1 | Amritsar | 18 |
| 2 | Barnala | 0 |
| 3 | Bathinda | 3 |
| 4 | Faridkot | 2 |
| 5 | Fatehgarh Sahib | 1 |
| 6 | Fazilka | 1 |
| 7 | Ferozepur | 1 |
| 8 | Gurdaspur | 2 |
| 9 | Hoshiarpur | 1 |
| 10 | Jalandhar | 11 |
| 11 | Kapurthala | 3 |
| 12 | Ludhiana | 19 |
| 13 | Mansa | 2 |
| 14 | Moga | 0 |
| 15 | Pathankot | 3 |
| 16 | Patiala | 3 |
| 17 | Rupnagar | 6 |
| 18 | SAS Nagar | 6 |
| 19 | Sangrur | 8 |
| 20 | SBS Nagar | 0 |
| 21 | Sri Muktsar Sahib | 0 |
| 22 | Tarn Taran | 4 |
| | TOTAL | 94 |

| | |
|-----------------------|-----------|
| U.T.Chandigarh | 11 |
|-----------------------|-----------|

Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.12.2023

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|--|------------------------|------------------------------|----------------|---|------------------------------------|---------------------|------------------------|------------------|--|--------------------|------------------------|-----------------------------|-----------------------------------|--------------------------|--|-------------------------------|------------------------|---------------------------|--|--------------------------------------|--|
| 1 | Amritsar | MS. HARPREET KAUR RANDHAWA, D&SJ, AMRITSAR | | SUKHBINDER SINGH SARKARIA | SITTING | VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA | CRA/ 24115/10.1 0.2013/ 15.09.2023 | PBAS010006 902013 | NA | SADAR | 500 IPC | 2 YEARS | 13.08.2008 | -- | 13.03.2007 | 15.01.2010 | 09/01/2024 Arguments | -- | 6 | 6 | -- | | Case remanded back by Hon'ble High Court, Chandigarh vider order dated 13.01.2021 |
| 2 | Amritsar | MS. HARPREET KAUR RANDHAWA, D&SJ, AMRITSAR | | VEER SINGH LOPOKE | FORMER | SUKHBINDER SINGH SARKARIA VS VEER SINGH LOPOKE | CRA/ 421/10.07.2 014/ 15.09.2023 | PBAS010065 882014 | NA | SADAR | 500 IPC | 2 YEARS | 13.08.2008 | -- | 13.03.2007 | 15.01.2010 | 09/01/2024 Arguments | -- | 6 | 6 | -- | | Case remanded back by Hon'ble High Court, Chandigarh vider order dated 13.01.2021 |
| 3 | Amritsar | SH. RANDHIR VERMA, AD&SJ, AMRITSAR | | OM PARKASH SONI | FORMER | STATE OF PUNJAB VS OM PARKASH SONI | PC/9/2023 31.08.2023 | PBAS01- 015380-2023 | 20/09.07.202 3 | VIGILANCE BUREAU | 13 PC ACT | 5 YEARS | 31.08.2023 | -- | -- | Yet to be framed | Adjourned for reply of the application under section 207 Cr.P.C. For 10.01.2024 | -- | 49 | -- | -- | | Adjourned for reply of the application under section 207 Cr.P.C. For 10.01.2024 |
| 4 | Amritsar | SH. AMIT MALHAN, CJM, ASR | - | MS. GURIOBAL KAUR | FORMER | STATE VS PARMOD ARORA AND GURIOBAL KAUR | CHI/ 266/2021 | PBAS030016 982021 | 28/2012 | AIRPORT AMRITSAR | 420/465/467 /468/471/48 4 IPC | LIFE | 29.01.2021 | 22.02.2022 | --- | 22.02.2022 | Case is fixed for Prosecution evidence on 12.01.2024. | | 9 | 5 | 4 | Within 1 Year | Case is fixed for Prosecution evidence on 12.01.2024. |
| 5 | Amritsar | SH. AMIT MALHAN, CJM, ASR | -- SH. SANJAY SINGH | SH. BIKRAMJIT SINGH MAJITHIA | SITTING | BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS | COMI/ 264/2016 | PBAS030036 002016 | - | SADAR | 190 CRPC U/s 499,500, 501,502, 120-B,34 IPC | 2 YEARS | - | 18.11.2016 | 19.05.2016 | 18.11.2016 | Case is fixed for 11.01.2024 for Prosecution evidence. | - | 5 | 5 | 0 | 1 YEAR | Case is fixed for 11.01.2024 for Prosecution evidence. |
| 6 | Amritsar | SH. AMIT MALHAN, CJM, ASR | | SH. MALKEET SINGH AR | FORMER | STATE VS LOVE KIRANPREET SINGH & OTHERS | CHI/ 2171/2021 | PBAS030211 232021 | 203/2020 | CIVIL LINES | U/S 188/270 IPC | 6 MONTHS | 08.11.2021 | 27.03.2023 | -- | 27.03.2023 | Case is fixed for 08.01.2024 for Prosecution Evidence. | - | 10 | 8 | 2 | - | Case is fixed for 08.01.2024 for Prosecution Evidence. |
| 7 | Amritsar | SH. AMIT MALHAN, CJM, ASR | | SH. RANJIT SINGH | FORMER | STATE VS RANJIT SINGH | CHI/ 320/2022 | PBAS030018 372015 | 127/2014 | CIVIL LINES | U/S 420/120-B IPC | 7 YEARS | 15.01.2015 | 18.10.2016 | -- | 18.10.2016 | Case is fixed for 12.01.2024 for Prosecution Evidence. | - | 9 | 1 | -- | -- | Case is fixed for 12.01.2024 for Prosecution Evidence. |
| 8 | Amritsar | SH. AMIT MALHAN, CJM, ASR | - | SH. ANIL JOSHI | FORMER | STATE VS RANJIT SINGH AND ANOTHER | CHI/ 2107/2022 | PBAS030261 802022 | 206/2021 | SADAR | 188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act | 2 YEARS | 21.12.2022 | Charge yet to be framed | -- | Charge yet to be framed | Case is fixed for 20.08.2024 for awaiting further order Hobn'ble High Court. | | 11 | -- | -- | -- | Case is fixed for 20.08.2024 for awaiting further order Hobn'ble High Court. |
| 9 | Amritsar | SH. SUPINDER SINGH, JMJC, AMRITSAR | | SH. BIKRAMJIT SINGH MAJITHIA | FORMER | STATE VS BIKRAMJIT SINGH MAJITHIA | CHI/212/ 2023 | PBAS03- 004001-2023 | 09/2022 | SULTANWIND | 188 IPC 51 DISASTER MANAGEMENT ACT | 6 MONTHS | 13/02/23 | 13/02/23 | -- | Charges yet to be framed | Reference has been moved in the Court of Ld. CJM, Amritsar. Case is fixed for 19.01.2024 for Appearance. | | 14 | - | 14 | | Reference has been moved in the Court of Ld. CJM, Amritsar. Case is fixed for 19.01.2024 for Appearance. |
| 10 | Amritsar | Ms. MANPREET KAUR, SDJM, AMRITSAR | | SH. AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | CHI/ 252/2021 | PBASA1002 043-2021 | 169/2020 | AJNALA | U/S 188/270 IPC | 5 YEARS | 10.09.2021 | 16.05.2023 | NA | NA | File put up before Duty Magistrate as Ld. Presiding Officer was on leave. No prosecution witness is present. Let, Pws at Sr. No. 1, 3 and 6 be summoned for 06.01.2024 | - | - | - | - | 6 MONTHS | File put up before Duty Magistrate as Ld. Presiding Officer was on leave. No prosecution witness is present. Let, Pws at Sr. No. 1, 3 and 6 be summoned for 06.01.2024 |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---------------------------------------|------------|---|-----------------|--------------------------------|--------------------------------|-------------------|------------------------|----------------|---|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|--------------------------------------|--|
| 11 | Amritsar | MS. GURPREET KAUR, JMIC, AJNALA | | SH. AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | CHI/ 249/2021 | PBASA1002 0372021 | 65/2020 | RAMDASS | U/S 188//3/51 | 5 YEARS | 09.09.2021 | 10.12.2021 | NA | 10.12.2021 | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. | - | 6 | 4 | 0 | 4 MONTHS | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. |
| 12 | Amritsar | MS. GURPREET KAUR, JMIC, AJNALA | | AMARPAL SINGH @ BONNY | FORMER | STATE VS AMARPAL SINGH @ BONNY | CHI/ 248/2021 | PBASA1002 0382021 | 58/2020 | RAMDASS | U/S 188//3/51 | 5 YEARS | 09.09.2021 | 10.12.2021 | NA | 10.12.2021 | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. | - | 6 | 4 | 0 | 4 MONTHS | No defence evidence is present nor arguments advanced. On request, case stands adjourned to 06.01.2024 for defence evidence, if any, otherwise for arguments. |
| 13 | Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. MALKIT SINGH AR 2. SH. SANDEEP SINGH AR | FORMER | STATE VS PRABHDYAL | CHI/ 264/2021 | PBASB1001 5382021 | 150/2020 | TARSIKA | U/S 188,269,270 ,336,270 IPC, 03 ED ACT | 2 YEARS | 19.08.2021 | 02.09.2023 | -- | 02.09.2023 | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 11 | - | 11 | - | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |
| 14 | Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | SH. MALKIT SINGH AR | FORMER | STATE VS MALKIT SINGH | CHI/ 239/2021 | PBASB1001 2112021 | 106/2020 | TARSIKA | U/S 188, 270 IPC, 03 ED ACT | 2 YEARS | 06.07.2021 | 03.05.2023 | -- | 03.05.2023 | ON 04.12.2023 NO DEFENCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 10 | - | 10 | - | ON 04.12.2023 NO DEFENCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |
| 15 | Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. MALKIT SINGH AR 2. SH. SANDEEP SINGH AR | FORMER | STATE VS DAVINDER SINGH | CHI/263/ 2021 | PBASB1001 5372021 | 135/2020 | TARSIKA | U/S 188, 270 IPC, 03 ED ACT | 2 YEARS | 19.08.2021 | 03.05.2023 | -- | 03.05.2023 | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. | - | 10 | - | 10 | - | ON 04.12.2023 NO DEENANCE EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO DEFENCE EVIDENCE AND ARGUMENTS IF ANY. ON 11.12.2023 NO DW WAS PRESENT. CASE WAS ADJOURNED TO 03.01.2024. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date and number of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE & |
|---------|---------------|--|------------|---|----------------|---------------------------------------|--------------------------------|--------------------|------------------------|---------------------|---------------------------------|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|--------------------------------------|--|
| 16 | Amritsar | MS. RAJWINDER KAUR, SDJM, BABA BAKALA | | 1. SH. GULJAR SINGH RANIKE 2. SH. MALKIT SINGH AR 3. SH. SANDEEP SINGH AR | FORMER | STATE VS MALKIT SINGH | CHI/326/2021 | PBASB10024182021 | 236/2017 | BEAS | U/S 188 IPC | 06 Months | 02.12.2021 | 05.04.2023 | -- | 05.04.2023 | ON 08.12.2023 NO PLAINTIFF EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO 19.12.2023 FOR PLAINTIFF EVIDENCE, WITNESS WERE ORDERED TO BE CALLED THROUGH NBW. ON 19.12.2023 ONE WITNESS WAS PRESENT AND EXAMINED. OTHER WITNESS WERE ORDERED TO BE CALLED THROUGH NBWS FOR DATED 10.01.2024. | - | 8 | - | 8 | - | ON 08.12.2023 NO PLAINTIFF EVIDENCE WAS PRESENT. CASE WAS ADJOURNED TO 19.12.2023 FOR PLAINTIFF EVIDENCE, WITNESS WERE ORDERED TO BE CALLED THROUGH NBW. ON 19.12.2023 ONE WITNESS WAS PRESENT AND EXAMINED. OTHER WITNESS WERE ORDERED TO BE CALLED THROUGH NBWS FOR DATED 10.01.2024. |
| 17 | Amritsar | SH. BIKRAMDEE P SINGH, JMIC, BABA BAKALA | | SH. MANJIT SINGH | FORMER | POORAN SINGH VS MANJIT SINGH & OTHERS | COMA/20/2015 | PBASB10007972015 | | KHILCHIAN | U/S 326,321,323,341,148,149 IPC | 7 YEARS | NA | NA | 13.10.2015 | NA | File has not been received from Ld. Appellate Court. Same be awaited till 10.01.2024. | - | - | - | - | - | File has not been received from Ld. Appellate Court. Same be awaited till 10.01.2024. |
| 18 | Amritsar | SH. BIKRAMDEE P SINGH, JMIC, BABA BAKALA | | SH. DALBIR SINGH | SITTING | SAMPOORAN SINGH VS DALBIR SINGH | NACT/92/2022 | PBASB10007302022 | | BEAS | U/S 138 N.I. ACT | 2 YEARS | NA | NA | 15.06.2022 | NA | Accused not served. Non bailable warrants of arrest of accused through SSP (R), be issued for 29.01.2024. | - | - | - | - | - | Accused not served. Non bailable warrants of arrest of accused through SSP (R), be issued for 29.01.2024. |
| | Barnala | NIL | | | | | | | | | | | | | | | | | | | | | |
| 19 | Bathinda | SH DINESH KUMAR WADHWA, ADJ, BATHINDA. | - | AMIT RATTAN | SITTING | STATE OF PUNJAB VS AMIT RATTAN. | PC/4/2023 | PBBT01-004216-2023 | 01/16.02.2023 | PS VIGILANCE BUREAU | 7/7-A ACT | PC | 17/04/23 | NA | NA | CHARGE NOT FRAMED | AN APPLICATION FOR EXEMPTING PERSONAL PRESENCE OF ACCUSED AMIT RATTAN HAS BEEN FILED. FOR THE REASONS DISCLOSED IN THE APPLICATION, HIS PRESENCE IS EXEMPTED FOR TODAY ONLY. AT THE REQUEST OF COUNSEL FOR ACCUSED, CASE STANDS ADJOURNED TO 11.01.2024 FOR PRODUCING THE COPY OF THE DOCUMENTS ON RECORD AS PER TERMS OF ORDER DATED 04.12.2023 AS WELL AS FOR SUPPLYING COPY OF THE SAME TO THE ACCUSED. ARGUMENTS UPON CHARGE SHALL ALSO BE HEARD ON THAT DATE. | NO | 34 | 0 | 34 | APPROXIMATELY ONE YEAR | ALL THE ONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNCESSARY AND LONG ADJOURNMENTS. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|---------------------|-------------------------------|-----------------|--------------------------------------|--------------------------------|--------------------|------------------------|----------------------------------|--|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|--------------------------------------|--|
| 20 | Bathinda | SH.SIMRAN SINGH ACJ(SD), BATHINDA. | - | SARUP CHAND SINGLA | FORMER | STATE VS HARPINDER SINGH | CHI/ 495/2020 | PBBT030050512020 | 48/23.06.2020 | THERMAL, BATHINDA | 188/269/270 IPC | - | 30.07.2021 | NA | NA | CHARGE NOT FRAMED | TWO APPLICATIONS FOR EXEMPTION OF PERSONAL APPEARANCE OF ACCUSED MOHINDERPAL BAGHA AND HARPINDER SINGH FILED. IN VIEW OF THE APPLICATIONS, PRESENCE OF SAID ACCUSED IS EXEMPTED FOR TODAY ONLY. ON REQUEST OF LEARNED COUNSEL FOR ACCUSED, CASE IS ADJOURNED TO 03.01.2024FOR CONSIDERATION ON NOTICE OF ACCUSATION, SUBJECT TO LAST OPPORTUNITY .ALL ACCUSED PERSONS SHALL REMAIN PRESENT ON NEXT DATE OF HEARING WITHOUT CALL. | NO | 24 | 0 | 24 | LESS THAN ONE YEAR | -do- |
| 21 | Bathinda | SH.SUDHIR KUMAR, SDJM, T.SABO | --- | DARSHAN SINGH KOTFATTA EX MLA | FORMER | STATE VS GURDEEP SINGH ETC | CHI/ 161/2021 | PBBTA1-001059-2021 | 125/08.12.2017 | KOTFATTA | 341/431/283 IPC AND 8(B) NATIONAL HIGHWAY S ACT 1956 | 5 YEARS | 28/07/21 | NA | NA | 13/06/23 | TWO SEPARATE APPLICATION FOR EXEMPTION FROM PERSONAL APPEARANCE OF ACCUSED SARABJIT SINGH, AMIT RATTAN AND DARSHAN SINGHHAVE BEEN FILED. FOR THE REASONS MENTIONED IN THE APPLICATION THEIR PRESENCE STANDS EXEMPTED FOR TODAY ONLY.NO PW IS PRESENT. ON REQUEST, CASE IS ADJOURNED TO 24.01.2024FOR PROSECUTION EVIDENCE. PWS BE SUMMONED FOR THE SAID DATE .CONCERNED WITNESS BE SUMMONED FOR DATE FIXED. PROCESS BE ISSUED IMMEDIATELY. | NO | 8 | 4 | 4 | APPROXIMATELY ONE YEAR | -do- |
| 22 | Faridkot | Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot. | NIL | Kushaldeep Singh Dhillon | Former | State Vs. Kushaldeep Singh Dhillon | PC/1/2023 | PBFD01-002815-2023 | 13/16.05.2023 | Vigilance Bureau Ferozepur Range | 13(1)B, 13(2) PC and 120B IPC | 10 Years | 13.07.2023 | Nil | Nil | Nil | 12.01.2024 for Prosecution Evidence | Nil | 47 | 5 | 42 | 2 Years | In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest |
| 23 | Faridkot | Sh. Rajiv Kalra, Ld. Additional Sessions Judge-I, Faridkot. | Sukhbir Singh Badal | | Former | State Vs. Parkash Singh Badal & Anr. | SC/ 160/2023 | PBFD01-005174-2023 | 129/07.08.2018 | City Kotkapura | 307,119,109 ,153,295A,323,324,341, 427,504,34, 120B,IPC and 27/54/59 Arms Act. | 10 Years and fine | 24.02.2023 | Nil | NIL | Nil | 20.01.2024 for Charge. | NIL | 218 | Nil | Nil | 3 years | In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|-----------------|---|------------|------------------------|-----------------|----------------------------------|--------------------------------|--------------------|------------------------|------------------|---|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|--|------------------------|---------------------------|--|--|---|
| 24 | Fatehgarh Sahib | Ms. Pamel Preet Grewal Kahal Addl. Civil Judge, Sr. Divn. FGS | | RUPINDER SINGH @ HAPPY | SITTING | STATE VS BALJIT SINGH AND OTHERS | CHI/ 256/2019 | PBFG03005 3022019 | 113/12.07.2 019 | FATEHGAR H SAHIB | 353,186,14 9,160,355, 506,509 IPC 4 PUNJAB PROTECTI ON OF MEDICAR E SERVICES INSTITUTI ONS (PREVENT ION OF VIOLENCE AND DAMAGE TO PROPERT Y ACT 2008) | 2 YEARS | 18.09.2019 | 18.09.2019 | 0 | 21.07.202 3 | evidence next date on 15.01.2024 | 0 | 15 | 2 | 13 | ONE AND HALF YEAR | The Charge in the present case is framed on 21.07.2023. The examination in chief of three witnesses namely Dr. Amanpreet Kaur , Dr. Jagdish Singh and Dr. Sandeep Singh have been recorded. The case Is now fixed for 15.01.2024 for the evidence |
| 25 | Fazilka | Sh. Satish Kumar Sharma, SDJM, Abohar | - | Parkash Singh Bhatti | Former | State vs Parkash Bhatti | CHI/ 266/2021 | PBFZE1-004343-2021 | 155 dated 07.07.2020 | City 1, Abohar | 188, 269/270, 149 IPC and 51 Disaster Manageme nt Act | 2 year | 14.09.2021 | 14.09.2021 | NA | 13.04.202 3 | Order dated 01.06.2023 passed in CRM-M-28884-2023 received from Hon'ble High Court and trial court has been directed to fix this case beyond the date fixed in Hon'ble High Court. Vide order dated 31.08.2023 Hon'ble High Court made interim order continue till the next date of hearing I.e 16.01.2024 | Yes (direction to fix this case beyond the date fixed by Hon'ble High Court) | 6 | - | 6 | Case is being fixed for awaiting order of Hon'ble High Court and being fixed beyond the date fixed in Hon'ble High Court | As per comments received from the presiding officer, 'In the above noted case order dated 01.06.2023 passed in CRM-M-28884-2023, by Hon'ble High Court received, vide which, this court has been directed to fix this case beyond the date fixed by Hon'ble High Court. Further order dated 31.08.2023 received by Hon'ble High Court, vide which, interim order has been made continue till the next date of hearing I.e 16.01.2024. Now case is fixed for 06.02.2024 for awaiting further orders from Hon'ble High Court. |
| 26 | Ferozepur | Sh. Kewal Krishan Additional District and Sessions Judge, Ferozepur | - | Satkar Kaur Gehri | Former | State Vs Satkar Kaur Gehri | PC/ 31/2023 | PBFZ01007 9212023 | 23/18.09.20 23 | VB | 13(1)B, 13(2) PC ACT and 120B IPC | 7 Year | 14.11.2023 | 14.11.2023 | - | - | For furnishing supplementary report along with order of sanction prosecution of 02.01.2024 | No | 48 | 0 | 48 | 4 months | The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|--|------------|------------------------------------|----------------|---|--------------------------------|---------------------|------------------------|-----------------|---|--|---|-----------------------------|-----------------------------------|------------------------|---|-------------------------------|------------------------|---------------------------|--|--|--|
| 27 | Gurdaspur | Sh. Madan Lal, Civil Judge(Sr. Divn.), Gurdaspur | NA | Gurbachan Singh S/O Mohinder Singh | Former | State Vs Satish Kumar etc | CHI/ 73/2019 | PBGD-03-000456-2019 | 260 DATED 18.12.2018 | CITY GURDASPU R | 403,404,406 ,420,467,46 8,471,120 B IPC, 64 STAMP ACT 1899,71 COOPERA TIVE ACT 2012 | IMPRISONM ENT FOR LIFE | Main Challan presented on 16.02.2019 and supplementar y Challan presented on 27.07.2020 | 16.02.2019 | NA | 29.01.2021 | Adjourned to 11.01.2024 for remaining arguments. | NO | 30 | 23 | 7 | ABOUT ONE YEAR | The court concerned is not able to proceed further with the matter due to the pendency of the revision petition arising out of order passed on the transfer application in the court of learned Additional Sessions Judge,Gurdaspur. Vide this office letter No.439 C22 dated 06.01.2024 Sh.Parminder Singh Rai,learned Addl District and Sessions Judge,Gurdaspur where the said revision petition is pending,has been requested to dispose of the said revision petition as expeditiously as possible. |
| 28 | Gurdaspur | Ms. Vineeta Luthra, SDJM, Batala | | Simranjit Singh Bains | Former | State Vs Simranjit Singh Bains Etc. | CHI/ 833/2021 | PBGDDA10 036942021 | 138 dated 08.09.2019 | CITY BATALA | 186,353,451 ,177,147,50 5,506,189 IPC | 3 years | 09.09.2021 | NA | NA | NA | Fixed 06.01.2024 and remaining unexamined witnesses ordered to be summoned for the date fixed | NO | 35 | 7 | 28 | ONE YEAR | Vide this office letter No.440 dated 06.01.2024,the Court concerned has been asked to expedite the proceedings of the case. |
| 29 | Hoshiarpur | Sh. Rupinder Singh. CJSD, Hoshiarpur | NA | Jasbir Singh Raja | Sitting | Rajinder Singh Tohra vs Jasbir Singh Raja | COMI- 3289/2013 | PBHO03-001102-2011 | ----- | ----- | U/s 420/465/46 7/471/477A /120B IPC | 7 years with Fine | ----- | ----- | 05.05.2011 | Charge not yet framed. | Case adjourned to 04.01.2024 for awaiting order of Ld. Appellate Court. | No | NA | NA | NA | Stayed by Appellate Court | Case adjourned for awaiting order of Appellate Court. |
| 30 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | CHI 2715/2021 | PBJL030155 222021 | 56 DATED 13.03.2020 | PS- RAMA MANDI | 150/138(1)B THE ELECTRICIT Y ACT 2003 AND 336 IPC | 138-B(50 RS FINE), 150 ELECTRICIT Y ACT (06 MONTH TO 05 YEARS IMPRISONM ENT, 336 IPC (03 MONTH IMPRISONM ENT AND FINE RS 250/-) | 11.11.2021 | 11.11.2021 | | NOT YET FRAMED | CHARGE 25.01.2024 | STAYED | 9 | 0 | 9 | (VIDE ORDER DATED 10.08.2023 IN CRM-M-39247-2023 TITLED AS “SIMARJIT SINGH BAINS VS STATE OF PUNJAB” TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON’BLE HIGH COURT I.E 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024) | AS PER THE DIRECTIONS ISSUED BY HON’BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|------------------------------------|------------|--|----------------|----------------------------------|--------------------------------|------------------|------------------------|-----------------|---|---|---|---|-----------------------------------|------------------------|---|-------------------------------|------------------------|---------------------------|--|---|---|
| 31 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | CHI 2716/2021 | PBJL030155312021 | 57 DATED 13.03.2020 | DIV NO. 8, JAL. | 138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC | 138-B(50 RS FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE RS 250/-) | 11.11.2021 | 11.11.2021 | | NOT YET FRAMED | CONSIDERATION 25.01.2024 | STAYED | 8 | 0 | 8 | (VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS “SIMARJIT SINGH BAINS VS STATE OF PUNJAB” TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON’BLE HIGH COURT I.E 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)) | -do- |
| 32 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | 1) SIMARNJIT SINGH BAINS 2) BALWINDE R SINGH BAINS | FORMER | STATE VS JASBIR SINGH AND OTHERS | CHI 2423/2021 | PBJL030126052021 | 273 DATED 17.09.2020 | DIV NO. 8, JAL. | 188 IPC, 3 ED ACT, 51 DM ACT | 01 MONTH TO 06 MONTH IMPRISONMENT / FINE RS 200 TO 1000/- | 15.09.2021(S UPPLEMEN ATARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDE R SINGH BAINS PRESENTED ON 01.11.2021) | 15.09.2021(S UPPLEMEN ATARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDE R SINGH BAINS PRESENTE D ON 01.11.2021) | | NOT YET FRAMED | AWAITING ORDER FROM HIGH COURT 20.01.2024 | NOT STAYED | 7 | 0 | 7 | SIX MONTHS | AS PER THE DIRECTIONS ISSUED BY HON’BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|------------------------------------|------------|-----------------|----------------|-----------------------------------|--------------------------------|------------------|------------------------|-----------------|---|--|------------------------|-----------------------------|-----------------------------------|------------------------|----------------------------------|-------------------------------|------------------------|---------------------------|--|--------------------------------------|---|
| 33 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURAL & OTHERS | CHI/1750/2021 | PBJL030069342021 | 180 DATED 13.05.2020 | DIV NO 5, JAL. | 365/368/343/346/323/109/195A/120B IPC, 75 JJ ACT 2015 | 365-IMPRISONMENT FOR 7 YEARS AND FINE, 368-IMPRISONMENT FOR 7 YEARS AND FINE, 343-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH,346-IMPRISONMENT FOR 2 YEARS, IN ADDITION TO IMPRISONMENT UNDER ANY OTHER SECTION, 323-IMPRISONMENT FOR 1 YEAR, OR FINE OF 1000 RUPEES, OR BOTH, 109-IMPRISONMENT FOR 7 YEARS AND FINE , 195A-IMPRISONMENT FOR 7 YEARS, OR FINE, OR BOTH, 120-B-IMPRISONMENT FOR 6 MONTHS OR FINE, OR BOTH, 77 JJ ACT-IMPRISONMENT EXTENDED TO 3 YEARS OR WITH FINE OF ONE LAKH RUPEES OR WITH BOTH | 18.05.2021 | 18.05.2021 | | 18.08.2022 | DEFENCE EVIDENCE 10.01.2024 | NOT STAYED | 20 | 16, ONE PW GIVEN UP | 3 | THREE MONTHS | -do- |
| 34 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURAL & OTHERS | CHI/851/2018 | PBJL030160872018 | 63 DATED 18.05.2017 | DIV NO. 6, JAL. | 506/509 IPC | 506-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH | 21.05.2018 | 21.05.2018 | | 06.06.2022 | REPLY 09.01.2024 | NOT STAYED | 5 | 5 | 0 | SIX MONTHS | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|------------------------------------|------------|-----------------|-----------------|-----------------------------------|--------------------------------|------------------|-----------------------------|--------------------------------|---|--|------------------------|-----------------------------|-----------------------------------|------------------------|---|---|------------------------|---------------------------|--|---|--|
| 35 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS PARDEEP KHULLAR & OTHERS | CHI/ 1198/2021 | PBJL030021652021 | 88 DATED 06.05.2017 | PS- NEW BARADARI | 341/149 IPC | 341,149-SIMPLE IMPRISONMENT FOR 1 MONTH, OR FINE OF 500 RUPEES, OR BOTH | 11.02.2021 | 11.02.2021 | | 09.12.2022 | 313 CRPC, 02.01.2024 | NOT STAYED | 10 | 6, ONE PW GIVEN UP | 3 | THREE MONTHS | -do- |
| 36 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS SHEETAL ANGURAL | CRMP14/2017 | PBJL030513742017 | DDR NO. 31 DATED 16.09.2017 | PS- NEW BARADARI | 500 IPC | 500-SIMPLE IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH | 18.09.2017 | 18.09.2017 | | 18.08.2022 | DEFENCE EVIDENCE 15.01.2024 | NOT STAYED | 10 | 10 | | THREE MONTHS | -do- |
| 37 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS RAVI MAHINDRU AND OTHERS | CHI/ 1899/2018 | PBJL030329722018 | 213 DATED 13.12.2017 | PS- BASTI BAWA KHEL, JALANDHAR | 143/149/186/505 IPC | 143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH | 22.11.2018 | 22.11.2018 | | NOT YET FRAMED | AWAITING ORDER FROM HON'BLE HIGH COURT 20.03.2024 | IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED | 7 | 0 | 7 | VIDE ORDER DATED 02.11.2019 IN CRM-M-46663-2019 TITLED AS "MOHINDER PAUL BHAGAT AND ORS VS STATE OF PUNJAB AND ORS" IN THE MEANTIME, FRAMING OF CHARGES SHALL REMAIN STAYED | -do- |
| 38 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS ROBIN SAMPLA | UCR/ 583/2022 | PBJL030426402022 | 182 DATED 2017 DIV NO 4 | PS DIVISION NO 4 JALANDHAR | U/S 188 IPC AND U/S 126 OF REPRESENTATION OF THE PEOPLE ACT | 01 MONTH TO 06 MONTH IMPRISONMENT / FINE RS 200 TO 1000/- U/S 188 IPC AND U/S 126 PEOPLE REPRESENTATIVE ACT IMPRISONMENT FOR TWO YEARS AND FINE OR BOTH | 06.12.2022 | NOT REQUIRED | | NOT REQUIRED | CONSIDERATION 20.01.2024 | NOT STAYED | NIL | NIL | NIL | TWO TO FOUR MONTHS | -do- |
| 39 | Jalandhar | DR. GAGANDEEP KAUR, CJM, JALANDHAR | | SHEETAL ANGURAL | SITTING | STATE VS HARMANPREET SINGH | CHI/ 136/2023 | PBJL030016042023 | 139 DATED 26.06.2018 | PS- RAMA MANDI, JALANDHAR | U/S 188 IPC | 01 MONTH TO 06 MONTH IMPRISONMENT / FINE RS 200 TO 1000/- | 31.01.2023 | 31.01.2023 | | NOT YET FRAMED | CONSIDERATION 17.01.2024 | NOT STAYED | 15 | 0 | 15 | SIX MONTHS | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL/GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|------------|--|----------------|--------------------------------------|--------------------------------|--------------------|------------------------|--------------------|--|--|---|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|--|---|
| | Jalandhar | SH GAGANDEEP SINGH GARG CJM NRI CASES JALANDHAR | -- | SHEETAL ANGURAL | SITTING | STATE OF PUNJAB VS SHEETAL ANGURAL | CHI/2967/2020 | PBJL03-016471-2020 | 77/2020 | BHARGO CAMP | (DISASTER MANAGEMENT ACT:51.), (EPIDEMIC DISEASES ACT:3), (INDIAN PENAL CODE:188), (PUBLIC GAMBLING ACT:13, 3, 67) | (PUBLIC GAMBLING ACT:13, 3, 67)--A FINE OF ₹200 OR IMPRISONMENT OF UP TO 3 MONTHS. EPIDERMIC DISEASE ACT-A FINE OF 5,00,000/- OR IMPRISONMENT OF 7 YEARS | 30-10-2020 | 01-03-2021 | | 01-03-2021 | ACQUITTED ON 12-12-2023 | NO | 9 | 9 | 0 | DECIDED | |
| 40 | Jalandhar | MS. EKTA SAHOTA SDJM NAKODAR | -- | 1) PAWAN KUMAR TINU 2) GURPARTA P SINGH WADALA 3)BALDEV SINGH KHERA | FORMER | STATE VS SETH SATPAL MAL & OTHERS | CHI/06/2022 | PBJLA10000232022 | 155 DATED 08.12.2017 | LOHIAN | 145,188,283,431,341 IPC 8B NATIONAL HIGHWAY ACT 1956 | 5 YEARS | 10.01.2022 | ... | NA | 17.11.2023 | ACCUSED APPEARED THROUGH THEIR COUNSEL, BUT ONE ACCUSED IN CUSTODY PRODUCED THROUGH VC. TWO PW'S EXAMINED. NOW CASE IS FIXED FOR REMAINING PW'S FOR 02.01.2024 | NOT STAYED | 18 | 2 | 16 | THE CASE MAY BE DECIDED WITHIN SIX MONTHS ON APPEARANCE OF ALL ACCUSED AS OFFENCES ARE PETTTY IN NATURE. | AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 AND LETTER NO. 2688 SPL./GAZ.II/7-G/17G THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED IN MONTHLY MEETING TO TAKE EARNEST EFFORTS TO REDUCE PENDENCY OF SUCH CASES AND NOT TO ADJOURN THE CASES EXCEPT FOR RARE AND COMPELLING REASONS. |
| 41 | Kapurthala | Sh. Jasvir Singh, CJM, Kapurthala | - | Rana Gurjit Singh | Sitting | Manju Rana Vs Rana Gurjit Singh | COMI/12/2022 | PBKP03005222022 | NA | NA | U/s 191, 193, 195, 199 IPC | 3 Years | NA | NA | 09.02.2022 | NA | Preliminary Evidence 08.01.2024 | None | NA | NA | NA | - | The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party |
| 42 | Kapurthala | Ms. Supreet Kaur, JMJC, Kapurthala | - | Rana Gurjeet Singh | Sitting | State Vs Daljit Singh | UCR/273/01-09-2021 | PBKP03-003457-2021 | FIR 101/27-12-2016 | Subhanpur | IPC 355/506 | - | Challan not presented, UCR presented on 01-09-2021 | NA | NA | NA | Consideration 06.01.2024 | None | NA | NA | NA | - | -do- |
| | Kapurthala | Sh. RAJINDERPAL SINGH GILL, JMJC-CUM-CJJD SPL | - | 1) BIBI OPINDERJIT KAUR (FORMER MINISTER PUNJAB) 2) RAVINDER SINGH BRAHMPURA (FORMER MLA PUNJAB) | FORMER FORMER | STATE V/S BALVIR SINGH @ BHAGAT ETC. | CHI-05/2022 | - PBKPB10000542022 | 130/18.12.2017 | TALWANDI CHAUDRIAN | 283/188/341/431/149 IPC and 8-B National Highway Act | 5-YEARS | ON 12.01.2022 After converting into Challan from Cancellation | 10.11.2022 | 09.09.2021 | 10.11.2022 | Decided on 05.12.2023 | None | - | - | - | - | - |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|----------------------------------|------------|----------------------------------|-----------------|------------------------------------|---------------------------------------|--------------------|------------------------|------------------|--|--------------------|---|-----------------------------|-----------------------------------|-----------------------------|---|-------------------------------|--------------------------------|-----------------------------|--|---|--|
| 43 | Kapurthala | Sh. Rahul Kumar, SDJM, Bholath | - | Bibi Jagir Kaur (Opposite party) | Former | Jarnail Singh Vs. Bibi Jagir Singh | CRM/ 22/2021 (Private Complaint case) | PBKPC1-000222-2021 | N/A | N/A | 340 CrPC r.w.s. 195 CrPC | N/A | N/A | N/A | 12.02.2021 | Not yet framed | Fixed for Preliminary evidence for 25.01.2024 | None | List of witnesses is not filed | Five witnesses are examined | N/A | - | The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party |
| 44 | Ludhiana | DR. AJIT ATRI, ADJ, LDH | N/A | BHARAT BHUSHAN ASHU | FORMER | STATE VS TELU RAM | PC/7/2022 | PBLD01-025169-2022 | 11/16.8.2022 | VIGILANCE BUREAU | 409,420,467,468,471,120-B OF IPC & 7, 7A, 8, 12, 13(2) OF PC ACT 1988 | LIFE IMPRISONMENT | 14.11.2022 (The investigation of co-accused is still pending) | 14.11.2022 | N/A | CHARGE NOT FRAMED TILL DATE | Pending for 05.01.2024 for the charge and on arguments application. | Not stayed | 64 | 0 | 64 | 2 years | Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz-II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are total 19 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. One Case is Disposed on 08.12.2023 by the court of Ms. Radhika Puri, CJM, Ludhiana. Out of these 19 cases 2 cases are stayed by Hon'ble High Court as reported by the concerned courts. Out of total pending cases one case is pending for disposal in Sub-Division Samrala, of this Sessions Division. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest. |
| 45 | Ludhiana | SH. HARBANS SINGH LEKHI,ADJ, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS KAMALJIT SINGH | SC/ 36170/2013 | PBLD01-008061-2013 | 113/19.06.2009 | SADAR LUDHIANA | 186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT | LIFE IMPRISONMENT | 16.09.2009 | 16.09.2009 | N/A | 07.06.2017 | Awaiting Order for 06.05.2024 | Yes, 11.09.2017 CRR-2637-2017 | 22 | 1 | 21 | Around one year after the stay is vacated | -do- |
| 46 | Ludhiana | MS. AMANDEEP KAUR, ADJ, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | SC/ 181/2023 | PBLD01-004523-2023 | 19/08.02.2022 | SHIMLA PURI | 307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900 | LIFE IMPRISONMENT | 21.02.2023 | NA | NA | NOT FRAMED YET | Awaiting Supplementary Challan for 20.01.2024 | NO | 32 | 0 | 32 | Around one year | -do- |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|--------------|--|-----------------|--|--------------------------------|--------------------|------------------------|----------------|---|--|------------------------|-----------------------------|-----------------------------------|-------------------------------------|-------------------------------------|--|------------------------|-------------------------------------|--|--------------------------------------|-------------------------------------|
| 47 | Ludhiana | SH. SHIV MOHAN GARG, ADJ, FTSC DEALING WITH RAPE CASES, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | SC/ 141/2023 | PBLD01-003958-2023 | 180/10.07.2021 | DIVISION NO.6 | 376,354,354a,506,120B OF IPC | Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine | 10.11.2021 | N/A | N/A | NOT FRAMED YET | On Charge for 09.02.2024 | Not stayed | 24 | 0 | 24 | Two and Half Year. | -do- |
| 48 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | CAPT. AMRINDER SINGH | FORMER | ITO VS AMRINDER SINGH | COMA/ 12412/2016 | PBLD03-018136-2016 | N/A | N/A | 176/177/181/186/187/193/199 IPC AND 277 OF IT ACT | UPTO SEVEN YEARS | N/A | N/A | 12/1/2016 | NOT FRAMED | AWAITING ORDER FOR 17.01.2024 | Stayed CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021 | 4 | 4 (Prelimry Evidence) | 4 | 3 months | -do- |
| 49 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS, BALWINDE R SINGH and DALJIT SINGH | FORMER SITTING | STATE VS SIMRANJIT SINGH BAINS & OTHERS | CHI/575/20 | PBLD03-014300-2017 | 40/09.05.2016 | SARABHA NAGAR | 323/353/334/427/186/188/148/149 IPC & 8 OF HIGHWAY ACT | THREE YEAR | 21/04/2017 | 23/07/2019 | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 15 | 4 (1 of four witness Chief only) | 11 | 3 months | -do- |
| 50 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | BHARAT BHUSHAN ASHU | FORMER | BALWINDE R SINGH SEKHON VS BHARAT BHUSHAN ASHU | COMI/300/2 | PBLD03-018791-2021 | N/A | HAIBOWAL | 353,56,186 IPC | 2 YEARS | N/A | N/A | 28/04.2021 | NOT FRAMED | COMPLAINANT EVIDENCE FOR 09.01.2024 | Not stayed | 11 | 8 | 3 | 6 months | -do- |
| 51 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | MAHESHINDER SINGH GREWAL | FORMER | ST MAHESHINDER SINGH GREWAL AND ORS | CHI/ 40693/2021 | PBLD03-04130-2021 | 233/ 12-08-2017 | Ladowal | 283/188/431/341 of IPC AND 8B NATIONAL HIGHWAY ACT 1956 | 5 YEARS | 9/9/2021 | N/A | N/A | NOT FRAMED | CONSIDERATION FOR 02.01.2024 | Not stayed | 8 | nil | 8 | 6 months | -do- |
| | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | GURPREET SINGH BASSI | SITTING | ST GURPREET SINGH BASSI | COMA/ 0001828/2018 | PBLD03-016873-2018 | 600/ 02-05-2015 | RPF, LUDHIANA | 147/174 OF RAILWAY ACT | 2 YEARS | N/A | N/A | 09.02.2018 | 28.01.2019 | ACQUITTED ON 08.12.2023 | Not stayed | 15 | 4 (witness 5 & 6 examined in chief) | 11 | DISPOSED & ACQUITTED ON 08.12.2023 | -do- |
| 52 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | CHI/ 68488/2022 | PBLD03-068538-2022 | 147/11.07.202 | SARABHA NAGAR | 174A of IPC | 6 months | 9/12/2022 | N/A | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 8 | NIL | 8 | 6 months | -do- |
| 53 | Ludhiana | MS. RADHIKA PURI, CJM, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | CHI/ 61170/2022 | PBLD03-063145-2022 | 55/08.03.2022 | DIV NO. 5 | 229-A IPC | 1 YEAR | 06.08.2022 | N/A | N/A | NOT FRAMED | PW FOR 02.01.2024 | Not stayed | 7 | NIL | 7 | 6 months | -do- |
| 54 | Ludhiana | SH. SUMIT MAKKAR, ACJM, LDH | SANJAY SINGH | BIKRAM SINGH MAJITHIA | SITTING | BIKRAM SINGH MAJITHIA VS SANJAY SINGH | CRM/ 69/2016 | PBLD03-000474-2016 | N/A | JODHAN | 500, 501, 502, 120-B IPC | 2 YEARS | N/A | N/A | 12.01.2016 | 12.09.2016 (Notice of accusation) | AWAITING ORDERS FOR 26.02.2024 | Not Stayed but order to adjourn beyond the date fixed at Hon'ble High Court CRM-M-11055-2021 | 8 | 6 | 2 | 1 year | -do- |
| 55 | Ludhiana | SH. SUMIT MAKKAR, ACJM, LDH | N/A | SIMRANJIT SINGH BAINS & BALWINDE R SINGH | FORMER | GURDEEP KAUR VS ASHWANI | COMI/ 64824/2023 | PBLD03-009540-2021 | N/A | SHIMLAPURI | 166-A,201,204,34, 120-B IPC | 3 YEARS | N/A | N/A | 12.03.2021 | N/A | PENDING FOR 08.01.2024 FOR EVIDENCE | Not stayed | 2 | 1 | 1 | 1 year | -do- |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|--------------------------------------|------------|--------------------------------|----------------|---|--------------------------------|--------------------|------------------------|------------------|---|--|------------------------|-----------------------------|-----------------------------------|------------------------|-------------------------------------|-------------------------------|---------------------------|--------------------------------------|--|--------------------------------------|-------------------------------------|
| 56 | Ludhiana | MS. KARANDEEP KAUR, JMIC, LUDHIANA | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS AND OTHERS | CHI/61431/2022 | PBLD03-067464-2022 | 05/21.04.2022 | DIV NO.6 | 174-A | IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH | 02.09.2022 | 02.09.2022 | N/A | 31.03.2023 | AWAITING FILE FOR 06.01.2024 | Not stayed | 11 | 2 | 9 | SIX MONTHS | -do- |
| 57 | Ludhiana | MS. KARANDEEP KAUR, JMIC, LUDHIANA | N/A | KULDEEP SINGH VAID | FORMER | ARUN KUMAR VS KULDEEP SINGH | COMI/617/2021 | PBLD03-044343-2021 | N/A | SALEM TABRI | COMPLAIN T U/S 499/500/166 /120-B IPC | SECTION 500 IPC- TWO YEARS OR FINE OR WITH BOTH SECTION 166 IPC- ONE YEAR OR WITH FINE OR WITH BOTH SECTION 120 B IPC- TWO YEARS OR WITH FINE OR WITH BOTH | N/A | N/A | 14.10.2021 | N/A | EVIDENCE FOR 22.01.2024 | Not stayed | 3 | NIL | 3 | SIX MONTHS | -do- |
| 58 | Ludhiana | MS. HARSIMRANJIT KAUR, JMIC, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | CHI/17216/2021 | PBLD03-037911-2021 | 28/16.05.2021 | DIVISION NO.6 | 294,188,269 ,160 IPC AND 51B OF DISASTER MANAGEMENT | 6 MONTHS/FINE OR BOTH | 06.09.2021 | N/A | N/A | NOT FRAMED | Appearance for 03.01.2024 | Not stayed | 10 | 0 | 10 | 1 year | -do- |
| 59 | Ludhiana | SH. VARUNDEEP CHOPRA, JMIC, LDH | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS & OTHERS | CHI/17215/2021 | PBLD03-037932-2021 | 207/21.10.2015 | DIVISION NO.7 | 353,186,332 ,188,149 IPC | 3 YEARS | 06.09.2021 | N/A | N/A | NOT FRAMED | ON CHRGE FOR 20.01.2024 | Not stayed | 16 | 0 | 16 | ABOUT 1 YEAR AND 6 MONTHS | -do- |
| 60 | Ludhiana | SH. VARUNDEEP CHOPRA, JMIC, LDH | N/A | RAJINDERPAL KAUR | SITTING | STATE VS HARPREET SINGH & OTHERS | CHI/15991/2021 | PBLD03-016766-2021 | 49/05.03.2015 | DAKHA | 406,420,120 B IPC | 7 YEARS | 14.10.2020 | 09.08.2023 | N/A | 09.08.2023 | PROSECUTION EVIDENCE FOR 05.01.2024 | Not stayed | 21 | 2 | 19 | 2 years | -do- |
| 61 | Ludhiana | SH. RAJIV KUMAR GARG, JMIC, LUDHIANA | N/A | SIMRANJIT SINGH BAINS | FORMER | STATE VS SIMRANJIT SINGH BAINS | CHI/40627/2021 | PBLD03-040627-2021 | 25/06.09.2020 | DIVISION NO.8 | 188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT | 188- 6 months 505-2years 54DM-I year 3 Epedemic Act - 5 years | 13.09.2021 | 29.08.2023 | N/A | 29.08.2023 | PROSECUTION EVIDENCE FOR 11.01.2024 | Not stayed | 8 | (2+3) 3 WITNESSES HAVE BEEN GIVEN UP | 3 | 3 months | -do- |
| 62 | Ludhiana | MS. RAMANDEEP NEETU, JMIC, SAMRALA | N/A | DIDAR SINGH (Ex. Akali M.L.A.) | FORMER | AMARJIT KAUR VS DIDAR SINGH | COMI/17/2021 | PBLDC10016282021 | N/A | MACHHIWARA SAHIB | 420, 465, 467, 468, 471, 120B IPC | 10 YEARS | N/A | N/A | 09.07.2021 | N/A | Evidence 22.02.2024 | Not stayed | 8 (Preliminary Evidence) | 5 (Preliminary Evidence) | 3 (Preliminary Evidence) | 3 Years | -do- |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|----------------------------------|-------------------------------------|----------------|---------------------------------|--------------------------------|--------------------|-----------------------------|----------------|------------------|--|------------------------|-----------------------------|-----------------------------------|------------------------|---|--|------------------------|---------------------------|--|--|--|
| 63 | Mansa | Ms. Gurjit Kaur Dhillon, PCS Chief Judicial Magistrate, Mansa | Bhagwant Singh Mann MP (Now MLA) | Nazar Singh MLA | Sitting | Nazar Singh Vs Bhagwant Mann MP | COMI/177/2019 | PBMNO-3001785-2019 | NIL | City I Mansa | 500,501, 502 IPC | 2 Years | NIL | NIL | 7/30/19 | Not Framed Yet | For Appearance of Accused after summoning | (Not Stayed) Adjourned beyond the date fixed Vide Order dt. 28.01.2021 in CRM-M-3815 of 2021, CRM-M-3907 of 2021 | 6 | Nil | | As per Hon'ble High Court trial court is directed to adjourned beyond the date fixed, so expected time of completion of trial cannot be predicted. | Further order from Hon'ble Punjab and Haryana High Court, Chandigarh passed in Crm-m-3815-2021 (O&M) and other connected case that is crm-3907-2021 be awaited till the date fixed. Notice to accused no. 6 Parvesh Sharma, bailable warrant of accused no.4 JB Singla and accused no.8 Mukesh Kumar be issued for 05.02.2024. Argument on application for permanent injunction filed by accused RS Jolly be addressed on the date fixed. This is the order passed by Ld. Trial Court dealing with the matter. |
| 64 | Mansa | Ms. Gurjit Kaur Dhillon, PCS Chief Judicial Magistrate, Mansa | | Charanjit Singh alias Channi Ex.MLA | Former | State Vs Charanjit Singh | CHI/105/2022 | PBMN030020092022 | FIR No. 42 dated 18.02.2022 | City I Mansa | 188 IPC | (1) Simple imprisonment for 01 month or fine or both (disobedience to an order lawfully promulgated by public servant (2) 6 months or fine of both (if such disobedience causes danger to human life health or safety Etc. | 30.06.2022 | NIL | NIL | NIL | For Appearance of Accused after summoning | Not stayed (Adjourned beyond the date fix i.e 20.02.2023 in CRM-M-357-2023 in/and CRM-M-453-2023) | 8 | Nil | Nil | As per Hon'ble High Court trial court is directed to adjourned beyond the date fixed, so expected time of completion of trial cannot be predicted. | Copy of order dated 03.11.2023 passed by Hon'ble High Court in CRM-M-453-2023 has been received. As per the above said order, the said case was fixed in Hon'ble High Court for 01.12.2023 and interim order was ordered to be continued. Thereafter, no further order has been received from the Hon'ble High Court, now to come up on 14.03.2024 for awaiting orders of the Hon'ble High Court. The order passed by Ld. Trial Court reflects so. |
| | Moga | | | | | | | | | | | | | | | | Nil | | | | | | |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|------------|--|----------------|--------------------------------------|--------------------------------|--------------------|-----------------------------|--------------------------|---|---|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|---|--|
| 65 | Pathankot | Sh. Manav, Chief Judicial Magistrate, Pathankot | -- | 1. Des Raj Dugga, MLA Shri Hargobindpur 2. Lakhvir Singh Lodhi nangal, MLA Batala | Both Former | State Vs Gurinder Pal Singh & others | CHI/ 900/2021 | PBPO03-003403-2021 | 139 dated 09.12.2017 | Sujanpur | 143,145,147,149,283,341,431,188,120-B IPC and 8-B National Highway Act 1956 | u/s 143- upto 6 Month and fine or both u/s 145, 147- upto 2 year and fine or both u/s 283- fine upto 200/- u/s 341- upto one month and fine or both u/s 431- upto five years and fine or both u/s 188 upto 6 months and fine or both u/s 120-B,149- upto five year and fine or both Section 8-B(NH Act 1956- upto five year and fine or both | 09-09-2021 | 09-09-2021 | 09-09-2021 | 08/09/22 | Prosecution Evidence. Fixed for 11.12.2023 | No | 10 | 6 | 4 | 1 Year | Prosecution Evidence. Fixed for 18.01.2024 |
| 66 | Pathankot | Sh. Chandan Hans, JIMC, Pathankot | -- | Sh. Joginder Pal, MLA, BHOA, Pathankot. | Former MLA | State Vs Joginder Pal | CHA/ 165/2022 | NA | FIR No. 49 dated 08.06.2022 | Taragarh | 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 | (1)- U/s 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to two years, or which may extend to twenty five thousand repees, or with both. (2)- U/s 379 IPC (Added later on) imprisonment for 3 years or fine or both | 10/11/22 | 10/11/22 | 10/11/22 | 04/12/23 | Charge framed on 12/04/2023 Next date 06.12.2023 | No | 30 | 10 | 20 | 1 Year | Prosecution Evidence. Fixed for 01.02.2024 |
| 67 | Pathankot | Ms. Dazy Bangarh, ACJ(SD)-cum JMJC Pathankot | -- | Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P) | Sitting | State Vs Ashok Kumar & another | CHI/ 585/2021 | PBPO03-001909-2021 | 121/ 05-06-2020 | Division No. 2 Pathankot | 88, 269, 270 | u/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both | 20-05-2021 | ----- | ----- | Charge not framed yet | Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab.Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 30.01.2024 | Yes | 14 | --- | 14 | Proceedings initiated before Hon'ble High Court regarding quashing of FIR | |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|---|------------|---|----------------|--|--------------------------------|--------------------|-------------------------------|-------------------------------------|---|---|------------------------|-----------------------------|-----------------------------------|------------------------|--|---|------------------------|--|--|---|--|
| 68 | PATIALA | Sh. Atul Kamboj, CJSD-cum-ACJM PATIALA | - | SIMRAN JEET SINGH BAINS | Former | BRAHM MOHINDRA VS SIMRANJEET SINGH BAINS | COMI-134/2018 | PBPT03012725-2018 | COMP CASE | CIVIL LINES PATIALA | 499,500 IPC | 2 YEARS | --- | --- | 08.01.2018 | 19.11.2020 | CASES IS FIEXED FOR 9.1.24 | --- | 25 | 21 before notice of accusation and 23 after notice of accusation and 1 defence witness | 1DW | 2 Months | |
| 69 | PATIALA | Sh. Atul Kamboj, CJSD-cum-ACJM PATIALA | - | Harinder Pal Singh Chandumajra | Former | State of Punjab Vs. Harinderpal Singh Chandumajra | CHI/854/22 | PBPT030168962022 | 16/6.2.2022 | Sadar Patiala | 188 IPC, 177 MV Act 1954, 133 Represent ation of Peopel Act | 6 Months | 04.11.2022 | --- | --- | -- | Case is fixed for 19.1.24 for consideration on charge | --- | 8 | None | PW 8 | 6 Months | |
| 70 | PATIALA | Ms. Navdeep Kaur, CJM-cum-ACJSD, Patiala | - | Harmeet Singh | Sitting | State Vs. Harmeet Singh | COMI/90/2023 | PBPT030042352023 | 16/10.02.2022 | Julkan | 193,199,125-A IPC Represent ation of People Act | 7 years | 20.04.2023 | --- | 20.04.2023 | -- | 08.01.2024 Evidence | --- | 16 | none | 16 | Every effort will be made to decide the case as expeditiously as possible | |
| 71 | Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Balbir Singh vs state of Punjab | CRA/95/2022 | PBRO01-002406-2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,325,506,34 IPC | | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments. |
| 72 | Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Mewa Singh vs Balbir Singh | CRR/63/2022 | PBRO01-002685-2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,325,506,34 IPC | | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 73 | Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Balbir Singh | Sitting | Balbir Singh vs Mewa Singh | CRA/107/2022 | PBRO01-002605-2022 | 85/2011 | Sri Chamkaur Sahib | 323,324,325,506,34 IPC | | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 74 | Rupnanagar | Sh. Sanjay Agnihotri, ADSJ, Rupnagar | - | Kanwar Pal Singh Rana | Former | Kunwar Pal Singh Rana vs Sohan Singh | CRR/29/2023 | PBRO010016182023 | N/A | N/A | 499,500,506 IPC | | N/A | N/A | N/A | N/A | Arguments, 29.01.2024 | No | 0 | 0 | 0 | N/A | -do- |
| 75 | Rupnanagar | Sh. Amanpreet Singh, ACJM, Rupnagar | - | Balbir Singh | Sitting | State vs Didar Singh & Ors. | CHI/6217/2013 | PBRO030005212011 | 10 dated 27.01.2011 | Chamkaur Sahib | 420,406,120-B,465,467,468,471 IPC | Maximum imprisonment of 7 years with fine | 27.09.2011 | 29.03.2014 | N/A | 29.03.2014 | Awaiting for further order till 31.01.2024 | Pb. & Hr. High Court, Chd. | 16 | 16 | 16 | 1.5 to 2 Years | -do- |
| 76 | Rupnanagar | Sh. Jagmilap Singh Khushdil, SDJM, Sri Anandpur Sahib | - | Kanwar Pal Singh Rana | Former | Sohan Singh VS Kanwar Pal Singh Rana | COMI/5/2022 | PBROA100000962022 | IPC Complaint | IPC Complaint | 500,506 IPC | 2 Year | N/A | N/A | 04.02.2022 | N/A | Appearance 29.01.2024 | stayed by Ld. Addl. Sessions Judge, Rupnagar | 4 | 4 | 4 | 2 Year | -do- |
| 77 | SAS Nagar | Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali | - | Swaran Singh Phillaur and Avinash Chander | Former | Enforcemen t Directorate Vs Jagjit Chahal & ors. | COMA/08/2017 | PBSA010046792017 | ECIR/ JLZO/2013 DT.25.03.2013 | JALANDHAR,ENFORC EMENT DIRECTOR ATE | U/S 45(1) OF PLMA 2002FOR THE OFFENCE U/S 3 AND 4 OF PMLA | 7 YEARS | 12.07.2017 | NA | NA | 09.10.2018 | Prosecution Evidence on 09.01.2024 | YES Against Both these Former MLAs only vide CRM-M-46388-2022 by Hon'ble High Court | 68 | 67 | 01 of Prosecution | 1.5 Year approx | The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court |
| 78 | SAS Nagar | Sh Avtar Singh, ADJ,Mohali | - | Sukhpal Singh Khaira | Former | Directorate of enforcement t Vs Sukhpal Singh Khaira | COMA/01/2022 | PBSA01000200-2022 | ECIR/02/STF/2021 | ED | U/s 44, 45 of Prevention of Money laundering Act 2002 | 7 YEARS | 06.01.2022 | 06.01.2022 | NA | 27.10.2023 | Accused Sukhpal Singh Khaira has been produced before me through VC Let he be again produced on 19.01.2024 physically in the court | NIL | 39 | 0 | 39 | 1 Year approx | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|--|--------------------|----------------------------|----------------|---|--------------------------------|-------------------|-----------------------------|-----------------------|---|--------------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|--|---|
| 79 | SAS Nagar | Sh Avtar Singh, ADJ, Mohali | - | Sunder Sham Arora | Former | State of Punjab vs Sunder Sham Arora | PC/ 60/2022 | PBSA01011762-2022 | 19/15.10.2022 | Vigilance Beuro | U/s 8 PC Act | 7 YEARS with fine | 12.12.2022 | 12.12.2022 | 15.10.2022 | 18.09.2023 | Appearance the cases is adjourned to 16.01.2024 for Pws | NIL | 25 | 0 | 25 | 1 Year approx | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |
| 80 | SAS Nagar | Sh Avtar Singh, ADJ, Mohali | - | Vijay Singla | Former | State of Punjab vs Pardeep Kumar | PC/ 24/2022 | PBSA0101074-2022 | 65/24.05.2022 | Vigilance Beuro | U/s 7, 7A PC Act | 7 YEARS with Fine | 23.07.2022 | 23.07.2022 | 24.05.2022 | Charges Not Framed | Written Statement/Reply against accused vijay Kumar Singla not presented be awaited for 15.01.2024 | NIL | 19 | 0 | 19 | 1 Year approx | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |
| 81 | SAS Nagar | Sh Parminder Singh Grewal, ADJ, Mohali | - | Sadhu Singh Dharamsot | Former | State Vs Sadhu Singh Dharamsot & Ors | PC/ 30/2022 | PBSA01007860-2022 | 07 dated 06.06.2022 | Vigilance Beuro F S 1 | 7,7A,13(1)(A)(2) P.C. Act 120BIPC & (409,420 ,465,467,468,471 IPC Added Later) | LIFE IMPRISONMENT | 06.08.2022 | 06.08.2022 | 06.06.2022 | Charges Not Framed | For Charge & consideration 09.02.2024 | NIL | 89 | 0 | 89 | One year after framing charges (charges in this case are not yet framed as the sanction in this case is not yet received | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |
| 82 | SAS Nagar | Ms Harpreet Kaur, ACJM, Mohali | | Mukhtiar Ansari | Sitting | State of Punjab Vs Mukhtiar Ansari | CIS No. CHI/106/2021 | PBSA03001016-2021 | FIR No. 05 Dated 08.01.2019 | Mattaur | U/s 286, 506, 201 IPC | 10 Year | 10.03.2021 | 10.03.2021 | 08.01.2019 | 25.01.2023 | Pending for 05.01.2024 for Prosecution evidence | NIL | 14 | 9 | 5 | 6 Months to One Year | The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court |
| 83 | Sangrur | Sh. Balwinder Kumar, ADJ Sangrur | NA | Sh. Dhanwant Singh Ex. MLA | Former | State Vs Amrik Singh | 58/16.09.2014 | PBSG010000482004 | 132 of 18.05.2004 | Dhuri | 143,302,149 IPC | for life. | 16.09.2004 | 28.11.2005 | NA | 28.11.2005 | No order has been received from apex Court. Awaiting for further order on 25.01.2024 | stayed | 19 | 11 | 8 | 32 | This is stayed by Hon'ble Supreme Court of India |
| 84 | Sangrur | Sh. Baljinder Singh , ADJ, Sangrur | NA | Sh. Naresh Yadav | Sitting | Mohd. Ashraf Vs Naresh Yadav | CRA- 33/2021 | PBSG010042612021 | NA | NA | NA | 5 years and fine | NA | NA | NA | N/A | Case is adjourned for argument on 14.02.2024 | No | 0 | 0 | 0 | | Efforts are being made to dispose the case as early as possible The Concerned Officer was directed to dispose off the case on Priority basis |
| 85 | Sangrur | Sh. Baljinder Singh , ADJ, Sangrur | NA | Sh. Naresh Yadav | Sitting | State Vs Nand Kishor @ Goldy and Naresh Yadav | CRA/ 40/2021 | PBSG010059262021 | NA | NA | NA | 5 years and fine | NA | NA | NA | N/A | Case is adjourned for argument on 14.02.2024 | No | NA | NA | NA | | Efforts are being made to dispose the case as early as possible The Concerned Officer was directed to dispose off the case on Priority basis |
| 86 | Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | CHI/ 247/2022 | PBSG030077722022 | 31/12.02.2022 | City Sangrur | 188 IPC and 51 Disaster Management Act | one year or fine or both | 21.09.2022 | not farmed | NA | NA | Awaiting further order for 25.01.2024 | yes | 13 | 0 | 13 | | Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court Case stayed from Hon'ble High Court in CRM-M-6211-2023 |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|-------------------|--|--------------------|---|-----------------|---------------------------------------|--------------------------------|------------------|------------------------|------------------|--|---|------------------------|-----------------------------|-----------------------------------|--------------------------|--|-------------------------------|------------------------|---------------------------|--|---|--|
| 87 | Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | CHI/ 249/2022 | PBSG030077982022 | 25/13.02.2022 | City 1 Sangrur | 188 IPC and 51 Disaster Management Act | one year or fine or both | 21.09.2022 | not farmed | NA | NA | Awaiting further order for 25.01.2024 | yes | 9 | 0 | 9 | Case stayed from Hon'ble High Court in CRM-M-6216-2023 and further necessary steps be taken after awaiting orders of Hon'ble High Court | Case stayed from Hon'ble High Court in CRM-M-6216-2023 |
| | Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Vijay Inder Singla | NA | Former | State Vs Vijay Inder Singla | UCR/ 223/2022 | PBSG030104212022 | 33/18.02.2022 | City 1 Sangrur | 188 IPC | one year or fine or both | 03.11.2022 | NA | NA | NA | Cancellation Accepted on 09.12.2023 | - | - | - | - | - | - |
| 88 | Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | Mallikarjun Kharge | NA | Sitting | Hitesh Bhardwaj Vs Mallikarjun Kharge | COMI/ 40/2023 | PBSG030069002023 | NA | NA | 499/500 IPC | 2 years | NA | NA | 06.06.2023 | Not framed | Appearance for 15.01.2024 | No | 0 | 0 | 0 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| 89 | Sangrur | Sh. Gurkirpal Singh Sekhon, CJM, Sangrur | NA | Baljinder Kaur | Sitting | State Vs Baljinder Kaur | UCR/ 330/2023 | PBSG030099182023 | 245/14.08.2020 | City Sangrur | 269 & 188 IPC | Six Months | 14.09.2023 | NA | NA | NA | Fixed for Consideration for 02.03.2024 | No | 0 | 0 | 0 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| | Sangrur | Sh. Gurbhinder Singh Johal SDJM Sunam | NA | Aman Arora | Sitting | Rajinder Deepa Vs Aman Arora | COMI/ 1535/2013 | PBSGAI0000092009 | NA | NA | 452/323/148/149 IPC | Seven Years | NA | NA | 08.01.2009 | 18.04.2022 | Convicted on 21.12.2023 | | | | | | |
| 90 | Sangrur | Ms. Indu Bala, SDJM, Moonak | NA | Parminder Singh Dhinsa | Former | State Vs Rampal Singh Beniwal | CHI/ 102/2022 | PBSGD10010472022 | 195/08.12.2017 | PS Lehra | U/s 341, 283 IPC | One Month or with fine which may extend to five hundred | 02.11.2022 | Charge Not frame | NA | N/A | Arguments on an application for discharging the accused not addressed. At request, the present case is adjourned on 12.01.2024 | No | 12 | 0 | 12 | Efforts are being made to dispose the case as early as possible | The Concerned Officer was directed to dispose off the case on Priority basis |
| | SBS Nagar | Nil | | | | | | | | | | | | | | | | | | | | | |
| | Sri Muktsar Sahib | Nil | | | | | | | | | | | | | | | | | | | | | |
| 91 | Tarn Taran | Sh. Rakesh Kumar Sharma, ASJ, Tarn Taran | N/A | Manjinder Singh @ Sabha | Sitting | State Vs Davinder Kumar | 41/13.08.2013 | PBTT010018522013 | 69 dated 04.03.2013 | City Tarn Taran | 354,323,506,148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989 | 5 years | 09.05.2013 | 09.05.2013 | N/A | 10.05.2017 28.11.2013 | Prosecution Evidence / 03.01.2024 | N/A | 21 | 6 | 15 | Six months | Case is pending for prosecution evidence. |
| 92 | Tarn Taran | Sh. Bagicha Singh, ACJM, Tarn Taran | N/A | 1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar | Sitting | State Vs Manjit Singh | 174/06.09.2021 | PBTT030026602021 | 276 dated 26.08.2020 | Sadar Tarn Taran | 188,269,270 IPC, 51-B Disaster Management Act | 6 Months | 06.09.2021 | 06.09.2021 | N/A | 03.06.2023 | Prosecution Evidence / 05.01.2024 | N/A | 11 | 7 | 4 | Six months | Case is pending for prosecution evidence. |

| Sr. No. | District Name | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date number and of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | COMMENTS OF DISTRICT SESSIONS JUDGE |
|---------|---------------|-------------------------------------|------------|--|----------------|-----------------------|--------------------------------|------------------|------------------------|------------------|---|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|-----------------------------------|-------------------------------|------------------------|---------------------------|--|--------------------------------------|---|
| 93 | Tarn Taran | Sh. Bagicha Singh, ACJM, Tarn Taran | N/A | 1. Kultar Singh Sandhwa 2. Gurmit Singh Satehar 3. Manjit Singh 4. Kulwant Singh 5. Jai Kishan Rori 6. Laljit Singh Bhullar | Sitting | State Vs Kultar Singh | 179/07.09.2021 | PBTT030026782021 | 271 dated 20.08.2020 | Sadar Tarn Taran | 188,269,341,342,270,283,270 IPC, 51-B Disaster Management Act & 8(B) National Highway Act | 6 Months | 07.09.2021 | 07.09.2021 | N/A | 28.03.2023 | Prosecution Evidence / 05.01.2024 | N/A | 12 | 7 | 5 | Six months | Case is pending for prosecution evidence. |
| 94 | Tarn Taran | Sh. Amandeep. SDJM, Patti | N/A | Virsa Singh Valtoha | Former | State Vs Ranjit Singh | 03/03.01.2022 | PBTTA1000282022 | 113 dated 14.08.2020 | Valtoha | 188,269 IPC, 51B Disaster Management Act | 6 Months | 24.12.2021 | 24.12.2021 | N/A | Charge not framed yet | Appearance / 08.01.2024 | N/A | 10 | 0 | 10 | Three months | Some accused has been convicted. Remaining accused has been summoned through notice as well as bailable warrants. |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| Sr. No. | Name of the Court | Name of MP | Name of MLA | Sitting/ Former | Title of the case | Case No. assigned in the Court | CNR No. | Date and number of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | Comments of Ld. District & Sessions Judge |
|---------|---------------------|-----------------------------|---|------------------|---|--------------------------------|------------------|------------------------|----------------|--|--------------------|------------------------------------|-----------------------------|-----------------------------------|---|--|-------------------------------|------------------------|------------------------------------|--|--|---|
| 1 | SH.RAHUL GARG,ACJM | SH. SUKHBI R SINGH BADAL | 0 | Sitting | Rajinder Pal Singh vs Sukhbir Singh Badal | NACT 692/2017 | CHCH03000692017 | 0 | 0 | U/S 500,501 IPC | 0 | 0 | 0 | 31.01.2017 | Charge not framed yet. | Vide order in CRMM No.41105 of 2020 had been adjourned to 12.10.2023 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 02.03.2024 for awaiting further order. | YES | 8 | IN PRELIMINARY EVIDENCE 6 EXAMINED | 0 | SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN | On perusal of the concerned case file, on dated 01.12.2023 further orders from Hon,ble High Court of Punjab & Haryana at Chandigarh not received and the same was ordered to be awaited for 02.03.2024. |
| 2 | SH.RAHUL GARG, ACJM | SH. Balwinder Singh Bhunder | SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA | Sitting & Former | State vs. Balwinder Singh Bhunder | PCH 4643/27.05.2021 | CHCH030063022021 | 137/07.08.2020 | 26 | U/S 188 IPC | Upto 6 Month | 27.05.2021 | 27.05.2021 | 0 | Charge not framed yet. | Further orders in CRMM No.24842, of 2023 Hon'ble High court not received. Now this file is ordered to be put up on 06.01.2024 for awaiting further order. | YES | 7 | 0 | 7 | SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN | Not listed during this month |
| 3 | SH.RAHUL GARG,ACJM | 0 | SH. HEERA SINGH GABRIA, EX MLA | FORMER | State vs. HEERA SINGH GABRIA, EX MLA | PCH 4642/27.05.2021 | CHCH030063012021 | 139/09.08.2020 | 26 | U/S 188 IPC | Upto 6 Month | 27.05.2021 | 27.05.2021 | 0 | Charges framed . against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused. | Notice to remaining accused ordered to be issued for 06.01.2024 | NO | 6 | 0 | 6 | THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED | On perusal of the concerned case file, on dated 18.11.2023 exemption applications of 19 accused persons were filed and the same were allowed. Death report of accused namely Satnam Singh not received . Same has been called through SHO for 06.01.2024. Summons of Accused Gurpreet Singh and Gurvinder Singh received back unserved with the report that complete address details be provided. Accordingly SHO Police station 26, was ordered to be present on the date fixed alongwith complete address details of above both accused persons. |
| 4 | SH.RAHUL GARG,ACJM | 0 | SH.SANDEEP SINGH | Sitting | STATE VS. SANDEEP SINGH | PCH 1558/28.08.2023 | CHCH030224002023 | 168/31.12.2022 | SECTOR-26 | U/S 354, 354-A, 354-B, 342, 506, 509 IPC | 7 years | 25.08.2023 AT 9:25PM BEFORE Ld.CJM | 25.08.2023 | NA | CHARGES NOT FRAMED YET | For filling reply by counsel for the accused case adjourned to 06.01.2024 | NO | 45 | 0 | 45 | WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED. | On perusal of the concerned file on dated 16.12.2023 exemption application on behalf of accused Sandeep Singh Filed and the same was allowed only for that day. Arguments on the misc. applications heard partly. Case was adjourned to 06.01.2024 for addressing remaining arguments on the said applications. Application for deciding the present trial on day to day basis as per the directions of Hon'ble Supreme court of India and Hon,ble High Court of Punjab and Haryana and on the another application under section 209 of CrPc for commitment of the present case to the court of Sessions for Trail not addressed. For addressing arguments on above application also case adjourned to 06.01.2024 |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| Sr. No. | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date and number of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | Comments of Ld. District & Sessions Judge |
|---------|--------------------------------|--|---|----------------|--------------------------------|--------------------------------|------------------|------------------------|-------------------------------|-----------------|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|--|-------------------------------|------------------------|---------------------------|--|---|---|
| 5 | DR.AMANINDER SINGH SANDHU, CJM | N.A | SH.GURMEET SINGH @ MEET , MLA | Sitting | STATE VS. GURMEET SINGH & ORS. | PCH.4637/2021 | CHCH030062152021 | 324 DT.24.10.2020 | SECTOR-39, CHD. | U/S 188 IPC | Upto 6 months | 26.05.2021 | 26.05.2021 | 0 | 28.02.2023 | For appearance of the accused persons through Non Bailable warrants for 12.01.2024 | No | 6 | 5 | 1 | APPROXIMATELY THREE MONTHS | On perusal of the concerned case file, on dated 02.12.2023 exemption applications of 7 accused persons were filed and the same were allowed. Vide separate sayement Id.APP for the state has given up Ins. Amajot being unnecessary and closed prosecution evidence. Case was adjourned to 16.12.2023 for recording statement of accused persons under section 313Cr.PC.. On dated 16.12.2023 exemption application on behalf of 4 accused persons were filed and the same were declined and presence of accused persons were ordered to be procured through non-bailable warrants for 12.01.2024 |
| 6 | DR.AMANINDER SINGH SANDHU, CJM | Sh. Bhagwant singh Mann,MP (Now CM Punjab) | 1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh,Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka | Sitting | State vs Bhagwant singh Mann | Pch 5143/06.09.21 | CHCH030120992021 | 01 Dt. 10.1.2020 | Police Station Sector 3, chg. | U/S 188 IPC | Upto 6 months | 13.10.2021 | 13.10.2021 | 0 | Not yet framed. | Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 06.01.2024 for awaiting further order. | Yes | 16 | 0 | 16 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | On perusal of the concerned case file, on dated 02.12.2023 exemption applications on behalf of 10 accused persons were filed and the same were allowed. Case was adjourned to 06.01.2024 for awaiting further orders of Hon'ble High Court. |
| 7 | DR.AMANINDER SINGH SANDHU, CJM | Sh.Vijay Sampla (Former) | 1. Sh.Arun Narang. 2.Master Mohan Lal 3.Sh.Madan Mohan Mittal 4.Sh.Manoranjan Kalia 5.Dr.Baldev Chawla. 6.Sh.Ashwani Sharma 7. Sh.Tikshon Sood 8. Sh.Surjit Kumar (All Former) | Former | State vs Vijay sampla | PCH5128/02.09.21 | CHCH030062152021 | 150/21.8.2020 | Police Station-sector* 17 | U/S188 | Upto 6 months | 02.09.19 | 02.09.19 | 0 | Not yet framed. | Case adjourned to 18.03.2024 for awaiting further orders of Hon"ble High Court(Vide order dated 19.12.2022 passed in CRMM no.59436 of 2022 (O&M Stayed)) | Yes | 10 | 0 | 10 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |

Details of pending Criminal cases/Complaints against MPs/MLAs in U.T.Chandigarh as on 31.12.2023

| Sr. No. | Name of the Court | Name of MP | Name of MLA | Sitting/Former | Title of the case | Case No. assigned in the Court | CNR No. | Date and number of FIR | Police Station | Offence alleged | Maximum punishment | Date of filing Challan | Date of filing charge sheet | Date of filing Criminal Complaint | Date of framing charge | Present status and its next date | Stay, if any, by higher court | Total no. of witnesses | No. of witnesses examined | No. of witnesses remain to be examined | Expected time of completion of trial | Comments of Ld. District & Sessions Judge |
|---------|--------------------------------|----------------------------|---|------------------|---------------------------------------|--------------------------------|------------------|------------------------|----------------|---------------------------------|--------------------|------------------------|-----------------------------|-----------------------------------|------------------------|---|-------------------------------|------------------------|---------------------------|--|---|---|
| 8 | DR.AMANINDER SINGH SANDHU, CJM | Sh PREM SINGH CHANDU MAJRA | Sh Harinder singh Chandu Majra | Sitting | State vs PREM SINGH CHANDU MAJRA | Pch 5422/06.09.21 | CHCH030120992021 | 74/8.8.2020 | PS3 | U/S188 | Upto 6 months | 13.10.2021 | 13.10.2021 | 0 | Not yet framed. | Vide order dated 23.11.2022 CRMM No48302 of 2022 Hon'ble High court has directed I.e Interim order to continue I.eto adjourn the proceedings beyond the date fixed I.e 19.12.2023 in Hon'ble High Court Now this file is ordered to be put up on 06.01.2024 for awaiting further order. | Yes | 16 | 0 | 16 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |
| 9 | DR.AMANINDER SINGH SANDHU, CJM | NA | 1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni | Sitting | State vs AMAN ARORA & ORS. | Pch 1178/04.08.2022 | CHCH03151642022 | 76/06.10.2021 | PS3 | U/S188, 186, 353, 332 IPC | Upto 3 years | 04.08.2022 | 04.08.2022 | 0 | Not yet framed. | Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to deffer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 18.03.2024 for awaiting further order. | Yes | 17 | 0 | 17 | APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT | Case was not listed during this month |
| 10 | DR.AMANINDER SINGH SANDHU, CJM | NA | 1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Maresh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting) | Sitting & Former | State vs BIKRAM SINGH MAJITHIA & ORS. | Pch 1994/22.12.2022 | CHCH030282782022 | 87/06.11.2021 | PS3 | U/S188, 186, 353, 332, 334 IPC | Upto 3 years | 22.12.2022 | 22.12.2022 | 0 | Not yet framed. | For supply of copy of challan to the accused person on 02.01.2024 | 0 | 18 | 0 | 18 | FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED | On perusal of the concerned case file, on dated 22.12.2023 exemption applications of 9 accused persons were filed and the same were allowed. Case was adjourned to 02.01.2024 for supplying of copy of challan to the accused person. |
| 11 | DR.AMANINDER SINGH SANDHU, CJM | NA | 1. Sh.Narinder Singh (Sitting MLA) | Sitting | State vs Sh.Narinder Singh & ORS. | Pch 28754/03.11.2023 | CHCH030287582023 | 20/12.02.2023 | PS39 | U/ S147,149,323,332,353,188 IPC | Upto 3 years | 02.11.2023 | 02.11.2023 | 0 | Not yet framed. | Notice to the accused persons for 31.01.2024 | 0 | 21 | 0 | 21 | FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED | On perusal of the concerned case file , on dated 02.12.2023 notice issued all the accused persons received back unserved. Fresh notice was ordered to be issued to all the accused persons for 31.01.2024. |